

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 4322/2024
(Arising out of impugned final judgment and order dated 18-08-2023
in CRLA No. 354/2001 passed by the High Court Of Judicature At
Allahabad, Lucknow Bench)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

PALLAV KUMAR ROY

Respondent(s)

(IA No. 62981/2024 - EXEMPTION FROM FILING O.T.)

Date : 30-08-2024 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SUDHANSHU DHULIA
HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH

For Petitioner(s) Mr. Vikramjeet Banerjee, A.S.G. (NP)
Mr. Mukesh Kumar Maroria, AOR
Ms. Srishti Misghra, Adv.
Mr. Sarthak Karol, Adv.
Mr. Suyash Pande, Adv.
Ms. Vaishali Verma, Adv.

For Respondent(s) Mr. Rahul Gupta, Adv.
Mr. Amrendra Kumar, Adv.
Mr. Shashank Sharma, Adv.
Mr. Neeraj Kumar Baghel, Adv.
Mr. Abhaya Nath Das, Adv.
Mr. Sunil Kumar Das, Adv.
Mr. B C Bhatt, Adv.
Mr. N D Kaushik, Adv.
Mr. Hukum Deo Prasad, Adv.
Mr. Kapil Dev Yadav, Adv.
Mr. S S Bandyopadhyay, Adv.
Mr. Ankit Verma, Adv.
Mrs. Leelawati Suman, Adv.
Mrs. Barnali Basak, Adv.
Ms. Arina Bhattacharjee, Adv.
Mr. Gulam Rabbani, Adv.
Mr. Satish Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Learned counsel for the respondent(s) seeks and is granted
three weeks time for filing the counter affidavit.

List on 01.10.2024.

(NIRMALA NEGI)

(RENU BALA GAMBHIR)

COURT MASTER (SH)

COURT MASTER (NSH)